

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:4614
ANSWERED ON:17.12.2009
APPOINTMENTS IN PSUS
Jeyadural Shri S. R.

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether while appointing top level executives in Public Sector Undertakings (PSUs) and autonomous bodies, vigilance clearance is required only in case of PSUs and not in the case of statutory bodies;
- (b) if so, the details thereof; and
- (c) the reasons for keeping the autonomous bodies outside the purview of vigilance clearance?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV)

- (a): Vigilance clearance is required before appointing, through the Appointments Committee of Cabinet (ACC), top level executives in Public Sector Undertakings, statutory bodies and autonomous organizations.
- (b) and (c): Do not arise.